

Reports on Administration of Scheduled areas in States

5028. SHRI BHEEKHABHAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of States, which have been submitting annual reports in regard to administration of scheduled areas as enjoined upon in the Constitution in Schedule V;

(b) the names of the States which have defaulted and failed in submission of reports thereof; and

(c) the action taken by the Centre on the reports?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) The following States have been submitting annual reports in regard to the administration of Scheduled areas as enjoined upon in the Fifth Schedule of the Constitution;

1. Andhra Pradesh
2. Bihar
3. Gujarat
4. Madhya Pradesh
5. Maharashtra
6. Orissa
7. Rajasthan
8. Himachal Pradesh

(b) The position about non-submission of reports is:

1. Andhra Pradesh—From 1978-79 onwards
2. Bihar—From 1979-80 onwards
3. Gujarat—1980-81 and 1981-82
4. Madhya Pradesh—1980-81 and 1981-82
5. Maharashtra—1980-81 and 1981-82
6. Orissa—1981-82
7. Rajasthan—1981-82

(c) The reports are examined in the Ministry and the State Governments are advised to take action on salient issues arising therefrom.

Scheme to authorise IRCI to run Carter Pooler Co. Ltd.

5029. SHRI NIREN GHOSH: Will the Minister of INDUSTRY be pleased to state:

(a) whether there is any scheme of the Ministry to authorise the Industrial Reconstruction Corporation of India to run the Carter Pooler Company Ltd., Calcutta which is now under the management and administrative control of his Ministry;

(b) if so, whether the scheme is ready;

(c) if so, the details thereof; and

(d) if not, the reasons why Government are not in a position to hand over the company to the IRCI?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI VIRBHADRA SINGH): (a) No, Sir.

(b) Does not arise.

(c) Does not arise.

(d) The undertaking is being managed by Messrs Garden Reach Shipbuilders & Engineers Limited, Calcutta, under the provisions of Industries (Development & Regulation) Act, 1951.

National and per capita income

5030. SHRI A. K. ROY: Will the Minister of PLANNING be pleased to state:

(a) details of the national and per capita income of the country for the last three years and that anticipated for the year 1982 both in constant price (1960 as the case) and the current one;

(b) same for the States and the Union Territories;

(c) whether the 'rich' States are becoming richer while the poor States are becoming poorer within the country ac-